

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

By Order

M.A.187/2003 for  
consideration - Copy  
not served.

DS  
25/2/03

Bench

Order dt 26/2/03

Copy of the M.A. no 187/03  
has not been served on the  
Counsel to the Applicant as yet.  
The Counsel to the Applicant is  
on accommodation. Therefore,  
call this (M.A. no 187/03) along  
with OA 282/98 on 05/03/2003.

Jacl

Member (Judicial)

Order dated 4.3.2003 On being mentioned this Case  
is taken up. Heard Shri V. Narasingha, learned  
counsel for the applicants and Mrs. R. Sikdar,  
learned Addl. Standing Counsel for the Respondents.  
We have also heard Shri B. Pal, learned senior  
counsel for the Respondents/Railways. Mr. B. Dash,  
ld. A.S.C. was also heard for the A.G. (Corrs) &  
Mrs. Gita Mishra, CPO/ADM/GRC,  
Mr. Vinay Kumar, L.O./SER/GRC and Mr. G. Sethy,  
Sr. D.P.O./ADA are present and also heard.

It has been intimated by the  
parties present in Court that whatever whatever  
due and  
admissible have already been paid to the  
applicants. In the said premises, there remains  
nothing in this O.A. for being adjudicated by  
this Tribunal, and therefore, this O.A. is  
disposed of accordingly. No costs.

Since this O.A. is being disposed  
of, our earlier <sup>order</sup> requiring the personal appearance  
of the General Manager, S.E. Railway on 5.3.2003  
is hereby recalled.

OA 282/98

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copies of final  
order dt. 4.3.03 issued  
to all parties and  
counsel for both sides.

128  
11/3/03

DR  
S-001

Send copies of this order to the  
parties and free copies of this order be  
made available to the counsels of both sides.

*John*  
VICE-CHAIRMAN

*J.C.*  
MEMBER (JUDICIAL)

*04/03/03*